

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 25

CP(IB) No. 52/Chd/Pb/2020

Under Section 9, IBC 2016

In the matter of:-

Inox Air Products Pvt. Ltd

....Petitioner/Operational Creditor

Vs.

Upper India Steel Manufacturing &
Engineering Co. Ltd.

...Respondent/Corporate Debtor

Present through Video Conferencing:

Mr. Manish Jain, Advocate for Petitioner

Mr. Vaibhav Sharma, Advocate for Respondent

It is stated by learned counsel for petitioner that the entire claimed amount has been received and he does not want to proceed further with this petition. This fact is admitted by learned counsel for the respondent. Keeping in view the statement made by learned counsel for petitioner, the petition is dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

March 14, 2022
PB

Sd/-
(Harnam Singh Thakur)
Member (Judicial)